

PART-II**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 30th January, 2026

No. Leg. 12/2026.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 19th January, 2026 is hereby published for general information:-

HARYANA ORDINANCE NO.1 OF 2026**THE HARYANA DEVELOPMENT AND REGULATION OF URBAN AREAS
(AMENDMENT) ORDINANCE, 2026****AN
ORDINANCE**

further to amend the Haryana Development and Regulation of Urban Areas Act, 1975.

Promulgated by the Governor of Haryana in the Seventy-sixth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Development and Regulation of Urban Areas (Amendment) Ordinance, 2026.	Short title.
2. In section 7A of the Haryana Development and Regulation of Urban Areas Act, 1975, after the word "lease", the words "or exchange deed" shall be inserted.	Amendment of section 7A of Haryana Act 8 of 1975.

CHANDIGARH:
THE 19th January, 2026.

PROF. ASHIM KUMAR GHOSH
GOVERNOR OF HARYANA

RITU GARG,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.